

डा० संजय सिंह  
सचिव  
Dr. Sanjay Singh  
Secretary



भारत सरकार  
Government of India  
विधि और न्याय मंत्रालय  
Ministry of Law & Justice  
विधायी विभाग  
Legislative Department

22<sup>nd</sup> November, 2014

D.O. No. 1(66)/14-L.I (Pt.File.II)

Dear Sir,

In continuation of my D.O. letters of even number dated 9<sup>th</sup> October, 2014, 24<sup>th</sup> October, 2014 and 10<sup>th</sup> November, 2014 regarding reviewing of the obsolete and redundant laws in the country, this is to inform that the Law Commission of India has submitted its 251<sup>st</sup> Report on "Obsolete Laws: Warranting Immediate Repeal" (Fourth Interim Report) on 14<sup>th</sup> November, 2014 in which the Commission *inter-alia*, recommended repeal of 30 more obsolete Acts. Out of these 30 Acts, 2 enactments have been identified by this Department (List enclosed) for repeal by Parliament in consultation with the concerned State Governments.

2. It is, therefore, requested that you may kindly get the enactments concerning your State examined with a view to repeal such laws, the utility and the need of which has served its purpose. This may be taken on priority so that the obsolete and redundant laws do not become impediment/hindrance in the progress of the country.

3. In view of the urgency and importance of the matter, I shall be grateful if you could kindly furnish your comments/concurrence within a period of three weeks. On receipt of your comments/concurrence, necessary steps will be taken for introduction of a Bill for repeal of all those Acts in the Winter session of Parliament. In case no comments/concurrence are received within the said period, it shall be presumed that your State Government supports the proposal for repeal of all those Acts.

4. The enactments referred to in this letter and the earlier letters of even number dated 9<sup>th</sup> October, 2014, 24<sup>th</sup> October, 2014 and 10<sup>th</sup> November, 2014 are available in the Ministry of Law and Justice, Legislative Department's website at <http://www.lawmin.nic.in/Legis.htm> (under the heading 'Repeal of redundant and obsolete laws').

*With kind regards,*

Yours sincerely,

(Dr. Sanjay Singh)

Encl. As above.

Shri Sanjay Mitra,  
Chief Secretary,  
Government of West Bengal,  
Secretariat, Writers Building,  
Kolkata-700 001.

**251<sup>ST</sup> REPORT of LAW COMMISSION OF INDIA**

**II. ENACTMENT TO BE REPEALED BY PARLIAMENT IN CONSULTATION  
WITH CONCERNED STATE GOVERNMENTS**

<b>S.No.</b>	<b>Short title of the Act</b>	<b>Subject</b>	<b>Recommendation of Law Commission of India</b>
1.	<b>Weekly Holidays Act, 1942 (18 of 1942)</b>	Labour Laws	<p><b>Recommendation:</b> Repeal subject to factual verification</p> <p>The Act provides for the grant of weekly holidays to persons employed in shops, restaurants and theatres. Section 4 of the Act mandates that every person employed in a position of management in any shop, restaurant or theatre shall be allowed holiday of one whole day. The purpose of this Act has been subsumed by the Shops and Establishments Acts of each State. Hence, this Act can be repealed subject to factual verification that every State has a Shops and Establishment Act.</p>
2.	<b>Prize Competitions Act, 1955 (42 of 1955)</b>	Trade and Commerce	<p><b>Recommendation:</b> Repeal</p> <p>This Act provides for the control and regulation of prize competitions “in which prizes are offered for the solution of any puzzle based upon the building up, arrangement, combination or permutation, of letters, words or figures” and do not involve use of any skill. It largely applied to competitions involving gambling and betting in the States of Bombay, Madras, Orissa, Uttar Pradesh, Hyderabad, Madhya Pradesh, Patiala and East Punjab and all Part C States. However, each of these states has its own legislation pertaining to regulation of gambling and betting. This Act has fallen into disuse and its purpose has been subsumed by State-specific laws. Hence, this Act can be repealed.</p>